

(A)

OA-56/96

Serial No. of Order	Date of Order	Order with Signature
7	12.8.96	<p>Counter in this case has already been filed by the respondents. Shri Y. Subramanyam, learned counsel for the applicants states that the grievances of the applicant have been met and therefore he wants to withdraw this petition. The petition is treated as withdrawn and for technical purpose it is treated as dismissed. Shri Ashok Mehta, learned counsel for the respondents is present and heard.</p> <p style="text-align: right;">Mansingh MEMBER (ADMINISTRATIVE)</p> <p>A copy of the order No. 7 dt. 12-8-96 may be given to the counsels for both sides.</p> <p style="text-align: right;">Rtd 16/8</p> <p>A copy of the order No. 7 dt. 12-8-96 sent to the applicant by post as Rtd Crossed and received the same.</p> <p style="text-align: right;">Rtd 25/8</p>